



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No. NC/6/MEET/Mar/202223/13****DATED: 13/04/2023**Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Mar/202223/13 dated 13/04/2023 of Norms Committee - VI for the year 2023-24 was held on 13/04/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	2 / NC/6/MEET/Mar/202223/13			
Case Status	Case Approved			
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023			
HQ File Number	HQRNORM APPLY 00004552AM23			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;				
S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Chilly Powder	44500.000	Dried Chilly Whole	82315.000
2	Chilly Flakes	37000.000		
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				
RA may take subsequent consequential action accordingly.				

Case No.	3 / NC/6/MEET/Mar/202223/13			
Case Status	Case Approved			
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023			
HQ File Number	HQRNORM APPLY 00004299AM23			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs;				
S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Ginger Powder	30260.000	Ginger Dried	79891.000
2	Ginger Cut and Sift	24420.000		
3	Ginger TBC(Tea Bag Cut)	24420.000		
All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				
RA may take subsequent consequential action accordingly.				

Case No.	4 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004856AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 25.05.2023.	

Case No.	5 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	MUKADAM ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00005402AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ; i) The firm may furnish export details of earlier license issued on the basis of the norms fixed in M.No.7 dated 28.10.2022 on HQ file No.HQRNORMAPPLY00003374AM23. II) Copy of the SB in support of export details may also be furnished. The case stands deferred to 25.05.2023.	

Case No.	6 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006932AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e.,Tech.2; "Exact composition of each capsule" The case stands deferred to 25.05.2023.	

Case No.	7 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006707AM23
RA File Number	082404000118 AM11
Licence No and Date	0810090515/15/07/2010
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e., Tech.1 decided to transfer the case to NC-1 since the export/import items are engineering items. The case stands deferred to 25.05.2023.	

Case No.	8 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	018305000520AM15
RA File Number	042404000121 AM15
Licence No and Date	0410159168/07/08/2014
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) The detailed process flowchart showing various stages of processing with justification of the wastage claimed, if any; ii) The recipe cum mass balance sheet showing how the bill of material (both imported and indigenous) change over processing; iii) Any supporting documents in support of the above information. The case stands deferred to 25.05.2023.	

Case No.	9 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	10 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	SRS UNISTRAW PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00002296AM23
RA File Number	039504000139 AM16
Licence No and Date	0310796448/04/06/2015
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (a) The record sheet of Advance Authorization with details of the quantity of exports and imports allowed. (b) What is the proportion in which the lemon flavoured straws and the orange flavour starws are exported? (c) Why is there a different proportion of lemon or orange flavour is used for making beads? (d) What is the number of beads each of the straw contains ? (f) What is the number of plastic fillers required for each straw? What is the number of Plastic pouch/Printed foil required ? The case stands deferred to 25.05.2023.	

Case No.	11 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006698AM23
RA File Number	072404000324 AM17
Licence No and Date	0710110899/04/01/2017
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech.1 decided to transfer the case to NC-1 . The case stands deferred to 25.05.2023.	

Case No.	12 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	DANISH STEEL CLUSTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006701AM23
RA File Number	072404000293 AM18
Licence No and Date	0710112742/24/01/2018
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech.1 decided to transfer the case to NC-1 . The case stands deferred to 25.05.2023.	

Case No.	13 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00004322AM23
RA File Number	039504000040 AM19
Licence No and	0310820474/16/04/2018

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	14 / NC/6/MEET/Mar/202223/13
Case Status	Case Rejected
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00001403AM23
RA File Number	092404000186 AM19
Licence No and Date	0910066467/17/07/2018
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech(NL), decided to maintain "Status Quo" of the decision taken by NC in M.No.1/85 dated 04.04.2019 . RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The	

Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.05.2023.

Case No.	16 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	RK AGROEXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00005066AM23
RA File Number	052404000236 AM20
Licence No and Date	0510411343/24/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the manufacturing activity on the instant case has been done through the supporting manufacturer without its name being endorsed in the AA. The firm has also completed export/import against the license and has stated that in the coloumn specified for supporting manufacturer, it has mentioned its own name and address inadvertently and requested for condonation of the mistake committed and fixed the norms, so that EODC can be completed. The Committee also noted that vide OM dated 21.12.2022, the comments of PC-IV has been sought on the issue whether the Norms Committee can fix the norm in the instant situation. The Comments of PC-IV may be expedited. The case stands deferred to 25.05.2023.	

Case No.	17 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	SUKASO CERACOLORS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006685AM23
RA File Number	092404000429 AM20
Licence No and Date	0910068211/21/11/2019
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm ;	

- i) Status of the export/import and details thereof with Bill of Entry and Shipping Bill, etc.
- ii) Details of export license

The case stands deferred to 25.05.2023.

Case No.	18 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006359AM23
RA File Number	052304000332 AM20
Licence No and Date	0510412676/28/11/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	19 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	018305000575AM20
RA File Number	042404000143 AM20
Licence No and Date	0410166389/24/12/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.03.2023 followed by reminders on 17.03.2023 and 01.04.2023 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.05.2023.	

Case No.	20 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00004321AM23
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	21 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	22 / NC/6/MEET/Mar/202223/13
Case Status	Case Approved

Party Name	TAKASAGO INTERNATIONAL INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023			
HQ File Number	HQRNORM APPLY 00100145AM21			
RA File Number	04AA04007905 AM21			
Licence No and Date	0411000480/09/03/2021			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;				
S.No	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Vanilla Flavor S1308250	30000.000	Medium Chain Triglycerides	28710.000
2			Ethyl Maltol	270.000
RA may take subsequent consequential action accordingly.				

Case No.	23 / NC/6/MEET/Mar/202223/13
Case Status	Case Rejected
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006330AM23
RA File Number	09AA04003449 AM22
Licence No and Date	0911000990/02/06/2021
Norms Committee Decision:	
NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech(NL), decided to maintain "Status Quo" of the decision taken by NC in M.No.2 dated 15.07.2021 .	
RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/Mar/202223/13			
Case Status	Case Deferred			
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023			

HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	25 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	26 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.05.2023.

Case No.	27 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished.	
The case stands deferred to 25.05.2023.	

Case No.	28 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006543AM23
RA File Number	33AA04008438 AM22
Licence No and Date	3311000471/29/10/2021
Norms Committee Decision:	
NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech(NL) decided to call the firm for PH in next meeting in person alongwith necessary technical	

details & documents to substantiate the usage of duty free inputs and the wastages applied for.
The case stands deferred to 25.05.2023.

Case No.	29 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00004746AM23
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and based on the request of the firm, decided to defer the PH to next meeting. The case stands deferred to 25.05.2023.	

Case No.	30 / NC/6/MEET/Mar/202223/13
Case Status	Case Rejected
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006328AM23
RA File Number	09AA04017735 AM22
Licence No and Date	0911001928/25/11/2021
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority, i.e., Tech(NL), decided to maintain "Status Quo" of the decision taken by NC in M.No.3 dated 23.06.2022 . RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00293099AM22
RA File Number	30AX04000033 AM22
Licence No and Date	3011001565/21/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

Case No.	32 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	33 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00006546AM23
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech(NL) decided to call the firm for PH in next meeting in person alongwith necessary technical details & documents to substantiate the usage of duty free inputs and the wastages applied for. The case stands deferred to 25.05.2023.	

Case No.	34 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

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Case No.	35 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	36 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00398043AM22
RA File Number	30AX04000169 AM22
Licence No and Date	3011001947/23/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

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Case No.	37 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	AGRONIC FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004602AM23
RA File Number	NA
Licence No and Date	1311001121/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	38 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00000714AM23
RA File Number	30AX04000054 AM23
Licence No and Date	3011002121/11/05/2022
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

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Case No.	39 / NC/6/MEET/Mar/202223/13										
Case Status	Case Approved										
Party Name	EMPIRE TOBACCO COMPANY PRIVATE LIMITED										
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023										
HQ File Number	HQRNORM REVIW00006760AM23										
RA File Number	03AX04000797 AM23										
Licence No and Date	0311015093/30/05/2022										
Norms Committee Decision:											
NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.(NL), allowing the following inputs;											
<table><tr><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity</th></tr><tr><td>Assorted Little Cigars/Cigar/Cigarillos of various length & circumferences containing of Reconstituted Wrapper (Net content 2029.12 Kg)</td><td>16000.0 thousands Numbers</td><td>Reconstituted Tobacco Wrapper</td><td>2130.576 Kgs.</td></tr></table>				Item of Export	Quantity	Item of Import	Quantity	Assorted Little Cigars/Cigar/Cigarillos of various length & circumferences containing of Reconstituted Wrapper (Net content 2029.12 Kg)	16000.0 thousands Numbers	Reconstituted Tobacco Wrapper	2130.576 Kgs.
Item of Export	Quantity	Item of Import	Quantity								
Assorted Little Cigars/Cigar/Cigarillos of various length & circumferences containing of Reconstituted Wrapper (Net content 2029.12 Kg)	16000.0 thousands Numbers	Reconstituted Tobacco Wrapper	2130.576 Kgs.								
RA may take subsequent consequential action accordingly.											

Case No.	40 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished.

The case stands deferred to 25.05.2023.

Case No.	41 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

Case No.	42 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and	0311016037/01/07/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	43 / NC/6/MEET/Mar/202223/13			
Case Status	Case Approved			
Party Name	FLAMINGO MARKETING			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023			
HQ File Number	HQRNORM APPLY 00001850AM23			
RA File Number	03AX04001956 AM23			
Licence No and Date	0311016096/05/07/2022			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.1, allowing the following inputs;				
S.No.	Export Item	Quantity in No.	Import Item	Quantity in No.
1	Soft toys (unstuffed)(Item Code No.8001)	50000.000	Skin of Toys made of Pile Fabric Cut and Stitched as per pattern of toy with separte nose and eyes (unfinished)	50000.000
2	Soft toys belly Buddies (Unstuffed)(Item code No. 8002)	50000.000	Skin of Toys made of Pile Fabric Cut and Stitched as per pattern of toy with separte nose and eyes (unfinished)	50000.000
RA may take subsequent consequential action accordingly.				

Case No.	44 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023

HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments furnished by MoFPI vide email dated 13.04.2023 . The Committee decided to refer back the case to MoFPI for re-examination of the wastage recommended. The case stands deferred to 25.05.2023.	

Case No.	45 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00002817AM23
RA File Number	10AX04000148 AM23
Licence No and Date	1011001320/29/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	46 / NC/6/MEET/Mar/202223/13
Case Status	Case Rejected
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00004228AM23
RA File Number	03AX04002996 AM23
Licence No and Date	0311017641/05/09/2022
Norms Committee Decision:	

NC considered the case as per agenda and discussed the case with the representative of the firm Mr. Ritik Deora, appeared for PH. The Committee did not find any substantial or additional inputs for modification of the norms already fixed on the case and decided to maintain "Status Quo" of the decision taken in M.No.6 dated 13.10.2022.

RA may take subsequent consequential action accordingly.

Case No.	47 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

Case No.	48 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	INSTANTLY YOURS INC
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003377AM23
RA File Number	52AX04001650 AM23
Licence No and Date	5211003322/26/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.05.2023.

Case No.	49 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.05.2023.

Case No.	50 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were

technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished.

The case stands deferred to 25.05.2023.

Case No.	51 / NC/6/MEET/Mar/202223/13
Case Status	Case Rejected
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM REVIW00004229AM23
RA File Number	03AX04003457 AM23
Licence No and Date	0311018414/07/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and discussed the case with the representative of the firm Mr. Ritik Deora, appeared for PH. The Committee did not find any substantial or additional inputs for modification of the norms already fixed on the case and decided to maintain "Status Quo" of the decision taken in M.No.7 dated 18.10.2022.	
RA may take subsequent consequential action accordingly.	

Case No.	52 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003719AM23
RA File Number	05AX04002015 AM23
Licence No and Date	0511015313/14/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 14.03.2023	

followed by reminder on 29.03.2023 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 25.05.2023.

Case No.	53 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003911AM23
RA File Number	05AX04002126 AM23
Licence No and Date	0511015475/25/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 14.03.2023 followed by reminder on 29.03.2023 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.05.2023.	

Case No.	54 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	HAVELLS INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00003947AM23
RA File Number	05AX04002127 AM23
Licence No and Date	0511015502/28/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 14.03.2023 followed by reminder on 29.03.2023 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite the reply. The case stands deferred to 25.05.2023.	

Case No.	55 / NC/6/MEET/Mar/202223/13				
Case Status	Case Approved				
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023				
HQ File Number	HQRNORM APPLY 00004377AM23				
RA File Number	03AX04004050 AM23				
Licence No and Date	0311019220/15/11/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.7 dated 28.10.2022 allowing the following inputs; Export Item <table border="1"> <tr> <td>Safflower Petals Crushed/Powdered</td><td>30.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Dry Safflower flower Petals (carthamus Tinctorius)</td><td>30.300 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Safflower Petals Crushed/Powdered	30.000 MT	Dry Safflower flower Petals (carthamus Tinctorius)	30.300 MT
Safflower Petals Crushed/Powdered	30.000 MT				
Dry Safflower flower Petals (carthamus Tinctorius)	30.300 MT				

Case No.	56 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004420AM23
RA File Number	04AX04000661 AM23
Licence No and Date	0411004473/17/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	57 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	58 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004527AM23
RA File Number	04AX04000683 AM23
Licence No and Date	0411004491/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	59 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred

Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004716AM23
RA File Number	33AX04000081 AM23
Licence No and Date	3311000987/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of the Technical Authority, i.e., Tech(NL) decided to call the firm for PH in next meeting in person alongwith necessary technical details & documents to substantiate the usage of duty free inputs and the wastages applied for. The case stands deferred to 25.05.2023.	

Case No.	60 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00004889AM23
RA File Number	07AX04001323 AM23
Licence No and Date	0711005897/08/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	61 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and	0711006075/02/01/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to forward the case to Technical Authority, i.e., Tech.2 for examination and furnishing comments. The case stands deferred to 25.05.2023.	

Case No.	62 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	63 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00005647AM23
RA File Number	05AX04002944 AM23
Licence No and Date	0511016802/10/01/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Process flow chart showing various stages of processing with justification for the wastage claimed, if	

any;

ii) Recipe cum mass balance sheet showing how the bills of material (both imported and indigenous) change over processing stages;

iii) specifications of the imported items, specially total soluble solids

iv) Buyer's specifications of export item.

The case stands deferred to 25.05.2023.

Case No.	64 / NC/6/MEET/Mar/202223/13		
Case Status	Case Approved		
Party Name	KURUWA ENTERPRISES		
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023		
HQ File Number	HQRNORM APPLY 00005742AM23		
RA File Number	10AX04000241 AM23		
Licence No and Date	1011001553/16/01/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;			
Export item			
Nutmeg Whole Sterilised Vacuum Packed		12.500 MT	
Import item			
Nutmeg Whole		12.500 MT	
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with			
RA may take subsequent consequential action accordingly.			

Case No.	65 / NC/6/MEET/Mar/202223/13	
Case Status	Case Deferred	

Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished. The case stands deferred to 25.05.2023.	

Case No.	66 / NC/6/MEET/Mar/202223/13				
Case Status	Case Approved				
Party Name	JABS INTERNATIONAL PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023				
HQ File Number	HQRNORM APPLY 00006331AM23				
RA File Number	03AX04005578 AM23				
Licence No and Date	0311021458/15/02/2023				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs; Export item <table border="1"> <tr> <td>Sterilized Coriander Seeds</td><td>512.500 MT</td></tr> </table> Import item <table border="1"> <tr> <td>Raw Corriander Seeds</td><td>512.500 MT</td></tr> </table> Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with		Sterilized Coriander Seeds	512.500 MT	Raw Corriander Seeds	512.500 MT
Sterilized Coriander Seeds	512.500 MT				
Raw Corriander Seeds	512.500 MT				

RA may take subsequent consequential action accordingly.

Case No.	67 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006679AM23
RA File Number	04AX04000865 AM23
Licence No and Date	0411004970/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 25.05.2023.	

Case No.	68 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	JUTEX INDIA
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006691AM23
RA File Number	33AX04000110 AM23
Licence No and Date	3311001098/01/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	69 / NC/6/MEET/Mar/202223/13				
Case Status	Case Approved				
Party Name	SAGAR INTERNATIONAL				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023				
HQ File Number	HQRNORM APPLY 00006695AM23				
RA File Number	24AX04000355 AM23				
Licence No and Date	2411002275/01/03/2023				
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI , allowing the following inputs; Export item <table border="1"> <tr> <td>Corriander Spit/Corriander Ground</td><td>110.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Corriander Seeds Sterilized</td><td>110.000 MT</td></tr> </table> Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with RA may take subsequent consequential action accordingly.		Corriander Spit/Corriander Ground	110.000 MT	Corriander Seeds Sterilized	110.000 MT
Corriander Spit/Corriander Ground	110.000 MT				
Corriander Seeds Sterilized	110.000 MT				

Case No.	70 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and noted the discussions held with the authorised	

representatives of the firm attended PH through VC. Since, throughout the discussions, there were technical disturbances, the Committee requested them to appear for PH in person in the next meeting alongwith import/export documents to substantiate the usage of duty free inputs in the export product. Other details like Excise registration etc. may also be furnished.

The case stands deferred to 25.05.2023.

Case No.	71 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	NEW CENTURY SOFA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006745AM23
RA File Number	31AX04000344 AM23
Licence No and Date	3111002061/03/03/2023
Norms Committee Decision:	
NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.1, decided to call the firm for PH with detailed manufacturing process, wastage generated at each stage of the manufacturing process, Process flowchart and any other documents relating to the case to understand the large no. of inputs used in the export products.	
The case stands deferred to 25.05.2023.	

Case No.	72 / NC/6/MEET/Mar/202223/13
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006730AM23
RA File Number	05AX04003374 AM23
Licence No and Date	0511017600/03/03/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 25.05.2023.

Case No.	73 / NC/6/MEET/Mar/202223/13
Case Status	Case Approved
Party Name	A V THOMAS AND CO LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006853AM23
RA File Number	10AX04000273 AM23
Licence No and Date	1011001627/09/03/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”.	
The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.	
RA may take suitable consequential action accordingly.	

Case No.	74 / NC/6/MEET/Mar/202223/13
Case Status	Case Approved
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202223/ 13 and 13/04/2023
HQ File Number	HQRNORM APPLY 00006900AM23
RA File Number	13AX04000297 AM23
Licence No and Date	1311001789/10/03/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the	

comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;

Export product

Yohibine Hydrochloride	1.000 Kg
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Import item

Yohimbine Bark for Medicinal use	100.000 Kg
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RA may take subsequent consequential action accordingly.